

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 78(ND)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

NAME OF THE COMPANY: Mr. Manmohan Malik & Anr.
Vs
Himalya Simplot Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213(b)

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------	--------------------	-----------------------	------------------

ORDER

Petition mentioned.

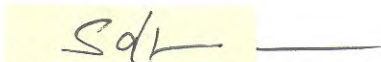
We have heard the Learned Counsel for the petitioner at some length. A copy of the Paper Book has already been furnished to the Ld. Counsel for the respondent who seeks two weeks time for reply.

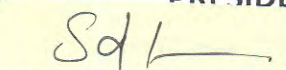
Let the reply be filed within two weeks with a copy in advance to the Ld. Counsel for the petitioner.

Additionally, notice of the Petition be also issued to the Registrar of Companies. Learned Counsel for the petitioner undertakes to deposit two copies of the Petition for onward transmission to the Registrar of Companies.

The Registrar of Companies shall tender his reply within two weeks in accordance to the records maintained by the ROC.

List for further consideration on 18.5.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (JUDICIAL)